

Loss suffered by each Railway due to Violent Agitations during 1973-74

1643. SHRI BIRENDER SINGH
RAO;
SHRI MUKHTIAR SINGH
MALIK;

Will the Minister of RAILWAYS be pleased to state:

(a) the amount of loss suffered by each Railway due to violent agitations during 1973-74; and

(b) the steps taken or proposed to be taken by Government to prevent recurrence of such activities in future?

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI
MOHD. SHAFI QURESHI):

(a) A Statement is attached.

(b) 1. The Security branch of the Railways keeps close liaison with the Executive and Intelligence branches of the State Police and they exchange information regarding matters affecting the running of the Railways and protection of important installations.

2. Guarding of vulnerable points and patrolling of the track in vulnerable sections is taken up by the State Police or the Railway Protection Force as the case may be, when trouble is apprehended.

3. In addition to strengthening security arrangements at Railway Stations, in areas where trouble is likely to occur, action is taken by the Government Police and the Railway Protection Force to escort trains on affected sections.

4. The local Police arrange protections of Railway Stations and the railway track adjoining educational institutions when required.

5. Steps are taken to project before the public the baneful effects of attacks on national assets like Railway property.

6. Press communiques/special articles/brochures are being issued by the Railway Board and the Zonal Railways as an educative measure against such damage/destruction of Railway property. Radio talks are also given by officers and others. The subject is also brought up in the National Railway User's Consultative Council meetings, seeking their co-operation in this respect.

Statement

S. No.	Name of the Railways	Amount (in Rs.)
1.	Central	70,85,100
2.	Eastern	45,10,062
3.	Northern	1,22,626
4.	North Eastern	2,33,727
5.	Northeast Frontier	1,66,340
6.	South Central	8,97,26,000
7.	South Eastern	8,59,200
8.	Southern	2,14,050
9.	Western	62,12,000

Cases pending in Supreme Court and High Courts at present

1644. SHRI C. K. CHANDRAPPAN;
SHRI SAMAR GUHA;

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the total number of cases pending in the Supreme Court and each of the High Courts at present?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Information as on 30th June, 1974 is available only in respect of some High Courts. In respect of the other High Courts, information as at the end of December,

1973 is available. A statement giving the available information is attached

Name of the Court	Pendency at the end of June, 1974	Pendency at the end of December, 1973
Supreme Court	12,895	
<i>High Courts</i>		
1 Allahabad		69,573
2 Andhra Pradesh	22,332	45,145
3 Bombay		45,145
4 Calcutta		66,588
5 Delhi		19,730
6 Gauhati		5,263
7 Gujarat	12,860	
8 Himachal Pradesh		1,583
9 Jammu and Kashmir		2,308
10 Karnataka	11,601	
11. Kerala	31,660	
12 Madhya Pradesh	31,569	
13 Madras		34,345
14. Orissa	5,865	
15. Patna	26,006	
16 Punjab and Haryana		25,320
17. Rajasthan		15,531

Differences over Indianization of Mathura Refinery

1645 SHRI P A SAMINATHAN
SHRI V MAYAVAN:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether there is a Ministerial tussle on the question of constructing

the proposed Rs. 97 crores Mathura refinery with indigenous resources; and

(b) the points of difference and steps being taken to resolve them?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) No, Sir

(b) Does not arise.

सिंगरीली में एक उर्वरक संयंत्र की स्थापना करने के लिये मध्य प्रदेश सरकार को मांग

1646. श्री जीकृष्ण शर्मा तथा पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि

(क) क्या मध्य प्रदेश सरकार ने केन्द्रीय सरकार से राज्य में सिंगरीली स्थान पर एक उर्वरक संयंत्र स्थापित करने के लिये आग्रह किया है और

(ख) यदि हाँ, तो उस पर सरकार की क्या प्रतिक्रिया है ?

पेट्रोलियम और रसायन मंत्रालय में राज्य मंत्री (श्री शाहनवाज खाँ) : (क) कोयले पर आधारित अतिरिक्त उर्वरक संयंत्र की स्थापना के लिए मध्य प्रदेश सरकार द्वारा स्थानों के बारे में दिए गए मुस्ताव में सिंगरीली एक क्षेत्र है ।

(ख) सरकार ने भारतीय उर्वरक नियंत्रण को उर्वरक संयंत्र की स्थापना के लिए तकनीकी आर्थिक दृष्टिकोण से सिंगरीली की उपयुक्तता की जांच करने को कहा है ।

Target of new Railway Lines in Backward Areas of Kerala

1647 SHRIMATI BHARGAVI
THANKAPPAN:

Will the Minister of RAILWAYS be pleased to state

(a) whether Government have finalised the targets of construction of new